

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

CIVIL MISC. CONTEMPT PETITION No.234 OF 2002

IN

ORIGINAL APPLICATION NUMBER 1101 OF 2002  
TUESDAY, THIS THE 26th DAY OF NOVEMBER, 2002  
HON'BLE MR.JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN  
HON'BLE MAJ GEN K K SRIVASTAVA, MEMBER (A)

Babu Lal,  
son of Shri Late Badal,  
resident of Village Tharwai Thakran,  
Post-Tharwai, District-Allahabad.

...Applicant

Counsel for the Applicant Shri P. Srivastava

V E R S U S

1. J.N. Bhawani Prasad, Director,  
Coordination, Nirman Bhawan,  
Maulana Azad,  
New Delhi.
2. Suresh Kumar, Superintending Engineer,  
Coordination Inderprasth Bhawan,  
New Delhi.
3. S.A. Khan, Superintending Engineer,  
Central Public Works Department,  
University Road,  
Central Circle,  
Allahabad.

....Respondents

Counsel for the Respondents: Shri

O R D E R

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman

This application under section 17 of Administrative Tribunals Act, 1985 has been filed for punishing the respondents for committing wilful disobedience of the order of this Tribunal dated 24.09.2002 passed in O.A. No.1101 of 2002. The direction given by the

....2/-

Tribunal was to maintain the statusquo with regard to the work of the applicant. The grievance is that salary of the applicant has been reduced by 200/-.

In the interim order, there is no <sup>✓ direction to maintain</sup> status-quo regarding salary. In the circumstances, we do not find that <sup>any</sup> ~~no~~ contempt has been committed, the application is accordingly rejected. No order as to costs.



MEMBER (A)



VICE-CHAIRMAN

shukla/-